

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.101  
**C.P.(IB)/221(AHM)2024**

**Proceedings under Section 7 of IBC**

**IN THE MATTER OF:**

Raj Radhe Finance Limited  
V/s  
Raghuvir Cotex Pvt. Ltd

.....Applicant

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Noopur Dalal, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

In terms of the order dated 25.06.2024, an additional affidavit has been filed by the applicant / financial creditor along with certain documents, which were not part of the pleadings originally with the CP(IB)/221(AHM)2024, through inward diary No. D-5184 on 02.07.2024.

Learned Counsel appearing for the applicant / financial creditor submits that these documents may be taken on and notice be issued to the corporate debtor.

However, on perusal of the Form-1, especially Part-V, wherein the documents have been referred in support of the Form-1 are not part of the documents, which have now been filed by way of the aforesaid additional.

Be that as it may. On the requested of the Counsel for the applicant, Let notice be issued to the Respondent returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post, Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 02.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**